



**The Tripura Commission for Women  
(salaries or honorarium, allowances and  
other terms and conditions of service of  
the Chairperson, Vice-Chairperson and  
the Members) Rules, 2008.**

*As Amended upto 2nd Amendment Rules, 2019, dt. 03.09.2019.*





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TRIPURA



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Agartala, Tuesday, February 24, 2009 A. D., Phalguna 5, 1930 S. E.

PART-I- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

Government of Tripura  
Education (Social Welfare & Social Education) Department  
Agartala.

No.F.86-7(4)-DSWE/WW/2006/4032(52)

Dated, Agartala, the 20th October, 2008.

NOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (2) of section 15 of the Tripura Commission for Women Act, 1993 (Tripura Act No.1 of 1994), the State Government hereby makes the following Rules, namely :-

1. Short title and commencement :-

- (i) These rules may be called the Tripura Commission for Women (Salaries or honorarium, allowances and the other terms and conditions of service of the Chairperson, Vice-Chairperson and the Members) Rules, 2008.
- (ii) They shall come into force on the date of their publication in the official Gazette.

2. Definition

In these rules, unless the context other wise requires.

- (a) the 'Act' means the Tripura Commission for Women Act, 1993.
- (b) 'Chairperson' means the Chairperson of the Tripura Commission for Women.
- (c) 'Commission' means the Tripura Commission for Women Constituted under section 3 of the Tripura Commission for Women Act, 1993.
- (d) 'Member' means member of the Tripura Commission for Women.
- (e) 'Member-Secretary' means Member-Secretary of the Commission within the meaning of section 3(2)(c) of the Tripura Commission for Women Act, 1993.
- (f) 'Vice - Chairperson' means the Vice - Chairperson of the Tripura Commission for Women.

3. HONORARIUM, ALLOWANCES AND THE OTHER TERMS AND CONDITIONS OF SERVICE OF THE CHAIRPERSON, VICE - CHAIRPERSON AND MEMBERS OF THE COMMISSION :-

- (i) The Chairperson shall be paid a fixed monthly honorarium of Rs. 2,000/-. He/She shall be entitled to the facility of full time car and separate telephone at office and residence. When the Chairperson is required to attend a meeting or undertake an official visit within or outside Tripura and no vehicle is provided for such duties, travelling allowances and daily allowances at the rate applicable for such purpose to a Group - A Officer of the State Government shall be paid. If the vehicle provided for the purpose than only the D.A. will be admissible as a Group - A Officer of the State Government.
- (ii) The Vice-Chairperson shall be paid fixed monthly honorarium of Rs. 1500/- .
- (iii) Other Members shall be appointed on a part time basis and each member shall be paid a fixed monthly honorarium of Rs. 1300/-.
- (iv) When the Vice - Chairperson or any member is required to attend a meeting or undertake an official visit within or outside Tripura and no vehicle is provided for such duties, travelling allowances and daily allowances at the rate applicable for such purpose to a Group - A Officer of the State Government shall be paid. The Chairperson shall be the Controlling Officer in respect of the bills relating to the payment of travelling allowances and daily allowances to Chairperson, Vice-Chairperson, Members and other invitees as per State Government Rules.
- (v) When a person other than the office bearers of the Commission is required by the Commission to attend a meeting sitting allowance of Rs.200/- per meeting shall be paid to him/her.
- (vi) The Chairperson/Vice-Chairperson or Members except the Member-Secretary shall not remain absent without obtaining leave of absence from the Commission as per the Act.
- (vii) If the Chairperson or Vice-Chairperson or a Member is in the service of the State Government, his/her salary as such employee shall be regulated in accordance with the State Government Rules applicable to him/her.
- (viii) If the Chairperson or Vice-Chairperson or any member of the Commission is a serving Govt. official, he/she shall not be paid any honorarium or sitting fees and amenities other than usual pay and allowances and other facilities provided to him/her from his/her office as such official.
- (ix) The employees of the Tripura Commission for Women who are deputed from the Department of Social Welfare & Social Education on deputation salaries and allowances payable to them will be born by the SW & SE department and the terms and condition of their services will be as state Government employees.

MEMBER -- SECRETARY

The Member - Secretary to the Commission shall not be entitled to any salary honorarium and amenities from the Commission other than his/her usual pay and allowances and other facilities provided to him/her from his/her office as such official.

5. Regulation of Staff of Commission :-

The staff and officers of Commission shall be governed by the corresponding Service Rules issued by the GA (P&T) Department and ROP Rules issued by the Finance Department.

6. TENURE OF OFFICIALS :-

- (i) A person for being nominated by the Government as the Chairperson, Vice-Chairperson and Member must be below 65 years of age.
- (ii) The Chairperson, Vice-Chairperson and every Member except the Member Secretary shall, unless removed from office under sub-section (3) of section 4 of the Act hold office for a period not exceeding 3 (Three) years.
- (iii) A person who has held the office of the Chairperson/Vice-Chairperson shall be eligible for re-nomination.
- (iv) A person who has held the office of a Member shall be eligible for re-nomination as a Member or nomination as a Chairperson/Vice-Chairperson.

Provided that a person who has held office in the Commission for two terms in any capacity, except as Members-Secretary, shall not be eligible for re-nomination as Chairperson/Vice-Chairperson or as a Member.

- (v) If the Chairperson is unable to discharge his/her function owing to illness or otherwise the State Government may for the time being nominate the Vice-Chairperson and in his/her absence a Member to act as the Chairperson and in case of such absence of the Vice-Chairperson a Member may be nominated to act as the Vice-Chairperson. The Vice-Chairperson / Members so nominated to act, as Chairperson or Vice-Chairperson, as the case may be, shall hold office of the Chairperson / Vice-Chairperson until the Chairperson/Vice-Chairperson resumes office.

RESIDUARY PROVISION

- (i) The Member-Secretary shall be the controlling officer in respect of the officers and staff of the Commission.
- (ii) Any other matter for which no express provision has been made in these rules, shall be regulated in such manner as the State Government may by order determine.

By order of the Governor,

Sd/- Illegible  
Under Secretary to the,  
Government of Tripura.



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GOVERNMENT OF TRIPURA  
DIRECTORATE OF SOCIAL WELFARE & SOCIAL EDUCATION  
UJAN ABHOYNAGAR, TRIPURA, AGARTALA  
Pin- 799005

No.F.86(7)-DSWE/WW/2006 / 40

5/4  
Dated, Agartala, April-4, 2014

To  
The Member Secretary  
Tripura Commission for Women  
Melarmath, Agartala  
West Tripura

Subject : Laying of the "Tripura Commission for Women (salaries or honorarium, allowances and other terms & conditions of service of the Chairperson, Vice Chairperson and the Members) (First Amendment) Rules, 2014" on the table of the Tripura Legislative Assembly

Madam,

Please find enclosed herewith a copy of the "Tripura Commission for Women (salaries or honorarium, allowances and other terms & conditions of service of the Chairperson, Vice Chairperson and Members) (First Amendment) Rules, 2014" which was laid on the table of the House of the Tripura Legislative Assembly in its sitting held on 26.02.2014, for favour of kind information of the Chairperson & Members of the Commission and for taking necessary action.

Encl : As stated

Yours faithfully,

(D. Darlong)

Director

Social Welfare & Social Education  
Tripura

Government of Tripura  
Education ( Social Welfare & Social Education)  
Ujan Abhoynagar, Agartala

No. F. 86(7-11) – DSWE / WW/2009/5070(36)

Dated, Agartala, the 12/02/2014

**NOTIFICATION**

In exercise of the powers conferred on it under sub – sections (1) and (2) of Section 15 of the Tripura Commission for Women Act, 1993, the State Government hereby makes the following rules to amend the Tripura Commission for Women (Salaries or honorarium, allowances and other terms and conditions of service of the Chairperson, Vice – Chairperson and the Members) Rules, 2008:-

**1. Short title and commencement:**

- i) These rules may be called the 'Tripura Commission for Women (Salaries or honorarium, allowances and other terms and conditions of service of the Chairperson, Vice – Chairperson and the Members) (First Amendment) Rules, 2014'.

**2. Amendment of Rule 3:**

- i) In sub – rule (i) of Rule 3 of Tripura Commission for Women (Salaries or honorarium, allowances and other terms and conditions of service of the Chairperson, Vice – Chairperson and the Members) Rules, 2008 (herein after referred to as the 'Principal Rules' ), the words and figure "Rs. 2,000/-," shall be substituted with the words and figure "Rs. 5,000/-";
- ii) In sub – rule (ii) of Rule 3 of the Principal Rules, the words and figure "Rs. 1,500/-" shall be substituted with the words and figure "Rs. 3,000/-";
- iii) In sub – rule (iii) of Rule 3 of the Principal Rules, the words and figure "Rs. 1,300/-" shall be substituted with the words and figure "Rs. 2,000/-".

**3. Amendment of Rule 6:**

In sub – rule (i) of Rule 6 of the Principal Rules, the words and figure ' below 65 years of age ' shall be substituted with the words and figure 'below 70 years of age'.

By order of the Governor,



( N. C. Sinha )  
Principal Secretary to the  
Government of Tripura.

12/2/14

# TRIPURA GAZETTE



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**GOVERNMENT OF TRIPURA**  
**SOCIAL WELFARE & SOCIAL EDUCATION**  
**Ujan Abhoynagar, Agartala.**

No.F..86(7-11) – DSWE/WW/2009(Vol-1)/2696

Dated, Agartala, the 27 / 08 / 2019.

## NOTIFICATION

In exercise of the powers conferred on it under sub-section (1) read with 2(a) of section 15 of the Tripura Commission for Women Act, 1993, the State Government hereby makes the following rules further to amend the "Tripura Commission for Women (Salaries or honorarium, allowances and other terms and conditions of service of the Chairperson, Vice- Chairperson and the Members) Rules, 2008":-

### 1.Short title and commencement:

- i) These may be called the "Tripura Commission for Women (Salaries or honorarium, allowances and other terms and conditions of service of the Chairperson, Vice- Chairperson and the Members) (Second Amendment) Rules, 2019";
- ii) They shall come into force on and from the date of their publication in the Tripura Gazette.

### 2. Amendment of Rule 3:

- i) In sub- rule (i) of Rule 3 of 'Tripura Commission for Women (Salaries or honorarium, allowances and other terms and conditions of service of the Chairperson, Vice- Chairperson and the Members) Rules, 2008' (herein after referred to as the 'Principal Rules'), the words and figure 'Rs.2000/-', shall be substituted with the words and figure "Rs. 10,000"/-;
- ii) In sub-rule (ii) of Rule 3 of the Principal Rules, the words and figure "Rs.1,500"/- shall be substituted with the words and figure "Rs.7000"/-;
- iii) In sub- rule (iii) of Rule 3 of the Principal Rules; the words and figure "Rs.1,300"/- shall be substituted with the words and figure "Rs.5000"/-.

By order of the Governor

*Chaitanya Murti*  
(Chaitanya Murti)  
Special Secretary to the  
Government of Tripura.



